

[English]

Vayudoot Service to Thanjavur, Tamil Nadu

8666. SHRI S. SINGARAVADIVEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Vayudoot service available to Thanjavur, Tamil Nadu has been suspended indefinitely;

(b) if so, the reasons therefor; and

(c) the steps taken for the revival of Vayudoot service to Thanjavur?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN) (a) to (c) Vayudoot services to Thanjavur were suspended for want of aircraft. Due to the shortage of aircraft capacity, it would not be possible for Vayudoot Limited to recommence the service immediately.

Import of N-Methyl Piprazine

8667. SHRI K. MANVENDRA SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether N-Methyl Piprazine, a chemical used in the manufacture of drug intermediates for use as anti-TB drug, is restricted for import under the current Import and Export Policy

(b) whether the final intermediate is allowed for import; and

(c) if so, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) Yes, Sir.

(b) and (c). The final intermediate 1-Amino-4 Methyl Piperazine is allowed for import under OGL but with registration. This is as per the EXIM Policy.

Shifting of Office of Salt Commissioner from Jodhpur to Ahmedabad

8668. SHRI SHANTILAL PURUSHOTAMDAS PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) whether a number of requests and representations have been made to Government to shift the office of Salt Commissioner from Jodhpur to Ahmedabad; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). Representations were received in the past for shifting the Office of Salt Commissioner from Jaipur to Ahmedabad. There is, however, no proposal at present to shift the office of the Salt Commissioner as the Regional Office of Salt Department at Ahmedabad is sufficient to cater to the needs of salt industry in that region.

Introduction of Airbuses in Indian Airlines and Air India

8669. SHRI CHIRANJI LAL SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of Airbuses introduced during 1989-90 by the Indian Airlines and Air India; and

(b) the number of Airbuses to be introduced during 1990-91?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) During 1989-90

Indian Airlines introduced 15 Airbus A-320 aircraft, out of which one met with an accident. Air India did not introduce any Airbus aircraft.

(b) Indian Airlines is expected to induct six Airbus A-320 aircraft and Air India, two Airbus A 310 aircraft during 1990-91.

[*Translation*]

**Corruption cases against officers of
Bharat Heavy Electricals Ltd.**

8670. SHRI RAM PRASAD
CHAUDHARY
SHRI JANARDAN TIWARI:

Will the Minister of INDUSTRY be pleased to state

(a) whether cases of corruption have been pending against several senior officers of the Bharat Heavy Electricals Limited, and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No corruption case in respect of BHEL's senior officers in the rank of Additional General Manager and above is pending

(b) Does not arise

Kathara Coal Washery

8671 SHRI RAMASHRAY PRASAD
SINGH
SHRI RAJ MANGAL MISHRA:

Will the Minister of ENERGY be pleased to state:

(a) whether any cases of corruption, relating to some officers of Kathara coal washery, a subsidiary of Coal India Limited, are pending,

(b) if so, the details thereof and since when these cases are pending;

(c) whether the accused officers have been transferred after these allegations;

(d) if not, the reasons for not transferring the concerned officers so far; and

(e) the preventive measures adopted to check recurrence of such incidents in future?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Yes, Sir. A chargesheet filed by the SPE/CBI, Ranchi against Shri R.J.P. Upadhyay, Sr. Executive Engineer (E & M), Kathara Washery, Shri B. Sharan, Ex-General Manager, (Washery) CCL (Since retired) and Shri J.P. Sureka, Proprietor, M/s Shanker Engineering and Trading Co., Calcutta has been pending since 31.12.86 for trial in the Law Court u/s 120 B/420/471/466 IPC.

The details of the case are that the SPE/CBI, Ranchi had lodged an FIR on 29.8.86 alleging that M/s. Shankar Engineering and Trading Co. Calcutta in conspiracy with Shri R.J.P. Upadhyay, Sr. Executive Engineer (E&M), Kathara Washer, CCL had supplied substandard cast steel balls to Kathara washery against the supply order placed for forged steel balls. Subsequent investigation conducted by the SPE/CBI disclosed that there was substance in the said allegation. The case has been pending for trial in the court since 31.12.1986.

Besides, an anonymous complaint lodged against the management of Kathara coal washery, CCL is under verification by the Vigilance Department. This anonymous complaint was lodged on 14.8.89 alleging that substandard spares have been supplied to Kathara Washery by M/s Tooe Metal Industries, Howrah, in connivance with the